

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-952/ND/2020

IN THE MATTER OF:

INDERJIT MONGIA PROP ASHENDER ENTERPRISES

Vs.

MEDEOR HOSPITAL LIMITED

....Applicant

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 29.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Parveen Kumar

For the Respondent : Mr. Prateek Singh

ORDER

Mr. Prateek Singh appeared on behalf of the respondent and submitted that he has already filed his Vakalatnama and he further submitted that due to Covid Pandemic, most of the employees of the respondent are home quarantine and that is the reason, he could not collect the information from the respondent and under such circumstances, he seeks time to file reply.

Considering the submissions, last opportunity is being given to the respondent to file the reply. He is directed to file the same within two weeks from today after serving an advance copy upon the Ld. Counsel for the petitioner. Thereafter, the petitioner is directed to file rejoinder, if any, within five days after receiving the reply. No further adjournment will be given on any ground. **List the case on 24.11.2020.**

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)